NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 94/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016

NAME OF THE PARTIES:

Mr. Anilkumar Poddar

M/s. Responsive Industries Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

S. No. NAME

DESIGNATION

SIGNATURE

1. HNIE KUMAR PODOM Anulul- AND 2 Alpa Ramani Company Secretary

Order

CP. No. 94/219/CLB/MB/NAN /2013

Both the parties are present. The petitioner submits that he will produce the date of acquisition of share of company in the next hearing. At the request of the parties the matter is adjourned.

The case is posted on 20.10.2016 for hearing.

sd/-

(M.K.Shrawat)

Member (J)

sd/-

(V.Nallasenapathy) Member(T)

Dated 2nd September, 2016